

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 09/81 SCHEDULED TO BE HELD ON 01.06.2010 BUT ACTUALLY HELD ON 15.06.2010.

The Meeting No. 09/81 of Norms Committee-II was held on 15.06.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, DO	DIPP
3.	Sh. A.K.Mishra, Asst. Dir.	M/o Steel
4.	Sh. Shyam Sunder, DDG	DGFT
5.	Sh. Narendra Vashista	DGFT

1	Case No.: 40/48/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/83/050/00924/AM10/	RLA File :03/95/040/00408/AM09/	Lic.No/Date:0310551323 17.12.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The committee observed that the comments from M/o Mines are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

2	Case No.: 1/9/81-ALC2/2010	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00034/AM11/	RLA File :03/95/040/00106/AM11/	Lic.No/Date:0310574202 13.05.2010	Defer Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.

3	Case No.:2/9/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00035/AM11/	RLA File :06/24/040/00009/AM11/	Lic.No/Date:0610017929 14.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

4	Case No.:3/9/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00036/AM11/	RLA File :07/24/040/00038/AM11/	Lic.No/Date:0710071635 18.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

5	Case No.:4/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00037/AM11/	RLA File :03/95/040/00072/AM11/	Lic.No/Date:0310575266 20.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

6	Case No.:5/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred

HQ File :01/81/050/00038/AM11/	RLA File :03/95/040/00021/AM11/	Lic.No/Date:0310575270 20.05.2010	Defer Date: 13.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

7	Case No.:6/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00039/AM11/	RLA File :03/95/040/00102/AM11/	Lic.No/Date:0310575282 20.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

8	Case No.:7/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00040/AM11/	RLA File :03/95/040/00103/AM11/	Lic.No/Date:0310575295 20.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

9	Case No.:8/9/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00041/AM11/	RLA File :09/24/040/00053/AM11/	Lic.No/Date:0910042102 20.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

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10	Case No.:9/9/81-ALC2/2010	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00042/AM11/	RLA File :05/24/040/00058/AM11/	Lic.No/Date:0510264638 20.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

11	Case No.:10/9/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00043/AM11/	RLA File :07/24/040/00032/AM11/	Lic.No/Date:0710071753 24.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

12	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

13	Case No.:12/9/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:9/81-ALC2/2010 01.06.2010	Status: Deferred
	HQ File :01/81/050/00045/AM11/	RLA File :07/21/040/00113/AM11/	Lic.No/Date:0710071810 26.05.2010	Defer Date: 13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 09/81 scheduled to be held on 01.06.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			
